

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 221 of 2013**

**Dated : 27<sup>th</sup> November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**NTPC Ltd. .... Appellant(s)**

**Versus**

**Central Electricity Regulatory  
Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s): Mr. M.G. Ramachandran  
Counsel for the Respondent(s): Mr. Pradeep Misra  
Mr. Shashank Pandit for R.2  
Mr. R.B. Sharma for R.7  
Mr. Alok Shankar for R.6**

**ORDER**

Reply has not yet been filed by the learned counsel for the Respondent. He seeks some more time to file the same. Accordingly, he is directed to file the reply on or before 07.01.2014 after serving copy on the other side.

Post the matter for hearing on **17.01.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)  
Technical Member**  
ts/ss

**(Justice M. Karpaga Vinayagam)  
Chairperson**